

विलम्ब के पश्चात् पूरा हो जाने की सम्भावना है;

(ख) यदि हाँ, तो उक्त ठेके में क्या त्रुटि थी; और

(ग) इसके लिए जिम्मेदार अधिकारियों के खिलाफ क्या कार्यवाही की गई है ?

जल-भूतल परिवहन मंत्रालय के राज्य मंत्री (श्री जगदीश टाइटलर) : (क) ठेकेदारों के काम न करने के कारण अहमदाबाद बड़ौदा एक्सप्रेस रुट के निर्माण तथा इसके पूरा होने की संभावित तारीख में विलम्ब हुआ।

(ख) और (ग) ठेकों में कोई कमी नहीं थी। ये ठेके विश्व बैंक के अनुमोदन से अपेक्षित पूर्व-योग्यता के पश्चात् दिए गए थे और इसलिए किसी अधिकारी के खिलाफ कार्यवाही करने का प्रश्न ही नहीं उठता।

#### STATEMENT BY MINISTER

Correcting the reply given in the Rajya Sabha on the 5th August, 1992 to Unstarred Question 2922 regarding injectable medicines from research in treatment of cancer.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARA DEVI SIDDHARTHA): Madam, I beg to lay on the Table a statement (in English and Hindi) correcting the reply given in the Rajya Sabha on the 5th August, 1992 to Unstarred Question 2922 regarding injectable medicines for research in treatment of cancer. (Interruptions)..

[Placed in Library: See No. LT-2661/92]

डा० जेड० ए० अहमद (उत्तर प्रदेश): मेरे जवाब का क्या हुआ?

(व्यवधान) जवाब नहीं मिला (व्यवधान) लिख कर भेज दीजिये (व्यवधान)

श्री सत्य प्रकाश मालवीय : (उत्तर प्रदेश): मेरा ब्यवस्था का प्रश्न है। रूल 38..(व्यवधान)

उपसभापति : उनको बोलने दीजिये।

श्री सत्य प्रकाश मालवीय : मैं आपका ध्यान आकर्षित करना चाहता हूँ कि आप क्वेश्चन आवर को बढ़ा सकती हैं

I would like to quote rule 38 of the Rules of Procedure and Conduct of Business in the Council of States.

Rule 38. Time for questions—Unless the Chairman otherwise directs, the first hour of every sitting shall be available for the asking and answering of questions.

THE DEPUTY CHAIRMAN: He is raising a *Vyavastha ka Prasan*.

श्री सत्य प्रकाश मालवीय : महोदया, 11.50 पर डा० जेड० ए० अहमद ने सवाल पूछा था। वह सवाल अभी चल ही रहा था तब आपने धोखा कर दी कि क्वेश्चन आवर समाप्त हुआ। रूल 38 के अन्तर्गत मैं आपसे निवेदन करना चाहता हूँ, आपकी व्यवस्था चाहता हूँ कि डा० जेड० ए० अहमद का बहुत महत्वपूर्ण सवाल है इसका औरल उत्तर आप कम से कम होम मिनिस्टर साहब से दिलवा दीजिये।

उपसभापति : होम मिनिस्टर साहब ने जवाब दे दिया है। I heard it and I can repeat it. He said that the Government is keeping a close watch on the situation. I heard it and it is on the record.

#### PAPERS LAID ON THE TABLE

I. Document "National Policy on Education, 1986—Programme of Action, 1992."

**II. Report and Accounts (1989-90) of the Regional Engineering College, Tiruchirapalli and related papers.**

**III. Reports and Accounts of the various Indian Institutes of Technology and related papers.**

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): Madam, I lay on the Table—

I. A copy of each (in English and Hindi) of the following papers:—

(i) Document entitled "National Policy on Education, 1986—Programme of Action, 1992."

[Placed in Library. See No. LT-2573/92]

II. (a) Annual Report of the Regional Engineering College, Thiruchirapalli, for the year 1989-90.

(b) Annual Accounts of the Regional Engineering College, Tiruchirapalli, for the year 1989-90 and the Auditors' Report thereon.

(c) Review by Government on the working of the above College.

(d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. LT-2481/92]

III. (1) A copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report of the Indian Institute of Technology, Bombay, for the year 1989-90.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. LT-2560/92]

(ii) (a) Annual Report of the Indian Institute of Technology, Madras, for the year 1989-90.

(b) Review by Government on the working of the Institute.

[Placed in Library. See No. LT-2561/92]

(iii) (a) Annual Report of the Indian Institute of Technology, Kanpur, for the year 1989-90.

(b) Review by Government on the working of the Institute.

[Placed in Library. See No. LT-2562/92]

(iv) (a) Annual Report of the Indian Institute of Technology, Kharagpur, for the year 1989-90.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. LT-2565/92]

(v) (a) Annual Report of the Indian Institute of Technology, Kharagpur, for the year 1990-91.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. LT-2564/92]

(vi) (a) Annual Report of the Indian Institute of Technology, Delhi, for the year 1990-91.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. LT-2563/92]

(2) A copy each (in English and Hindi) of the following papers, under sub-section (4) of section 23 of the Institute of Technology Act, 1961:—

(i) Annual Accounts of the Indian Institute of Technology, Bombay, for the year 1989-90 and the Audit Report thereon.

[Placed in Library. See No. LT-2566/92]

(ii) Annual Accounts of the Indian Institute of Technology, Madras, for the year 1989-90 and the Audit Report thereon.

[Placed in Library. See No. LT-2567/92]

(iii) Annual Accounts of the Indian Institute of Technology, Kanpur, for the year 1989-90 and the Audit Report thereon.

[Placed in Library. See No. LT-2568/92]

(iv) Annual Accounts of the Indian Institute of Technology, Kharagpur, for the year 1989-90 and the Audit Report thereon.

[Placed in Library. See No. LT-2571/92]

(v) Annual Accounts of the Indian Institute of Technology, Kharagpur, for the year 1990-91 and the Audit Report thereon.

[Placed in Library. See No. LT-2570/92]

(vi) Annual Accounts of the Indian Institute of Technology, Delhi, for the year 1990-91, and the Audit Report thereon.

[Placed in Library. See No. LT-2569/92]

(3) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) and (2) above.

**Report and Accounts (1990-91) of the Central Silk Boards, Bangalore and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JASOB): Madam, on behalf of SHRI ASHOK GEHLOT I lay on the Table:—

I. A copy each (in English and Hindi) of the following papers, under sub-section (4) of section 12 and section 12A of the Central Silk Board Act, 1948:—

(i) Annual Report of the Central Silk Board, Bangalore, for the year 1990-91.

(ii) Annual Accounts of the Central Silk Board, Bangalore, for the year 1990-91, and the Audit Report thereon.

(iii) Review by Government on the working of the above Board.

II. Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above.

[Placed in Library. See No. LT-2605/92]

**Report and Accounts (1990-91) of the Hooghly Dock and Port Engineers Limited, Calcutta and related papers**

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): Madam, I lay on the Table:—

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Annual Report and Accounts of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1990-91, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the above Company.

II. Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (I) above.

[Placed in Library. See No. LT-2608/92]